

C.P. (IB)-424/(MB/2018)

CORAM : SHRI BHASKARA PANTULA MOHAN, MEMBER (J)  
SHRI V. NALLASENAPATHY, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY  
LAW TRIBUNAL ON 26.09.2018

NAME OF THE PARTIES: Fedex Express Transportation and Supply  
Chain (India) Private Limited

v/s.

Splendid Udyog Limited

SECTION 9 OF INSOLVENCY & BANKRUPTCY CODE, 2016

---

Order

28. C.P. (IB)-424/(MB/2018)

Both sides present. The counsel for the petitioner filed consent terms and the same has taken on record. The petitioner seeks for withdrawal of this petition. Accordingly, this petition is dismissed as not pressed.

SD/-

SD/-

V. NALLASENAPATHY  
Member (Technical)

BHASKARA PANTULA MOHAN  
Member (Judicial)